

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

BHATIA HIRE PURCHASE PRIVATE LIMITED OPERATING IN NBFC INDUSTRY AT BHATINDA, PUNJAB

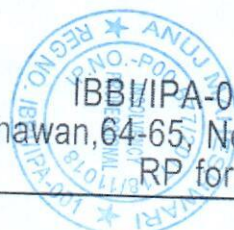
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	BHATIA HIRE PURCHASE PRIVATE LIMITED PAN : AACCB2236Q CIN : U65921PB1987PTC007706
2.	Address of the registered office	V-378, Ganpati Enclave Bathinda, Bathinda, Panjab, Punjab, India, 151001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, (ii) lists of creditors are available at URL:	(i) further details including financials can be availed at by mail on cirpbhatia@gmail.com. (ii) https://ibbi.gov.in/uploads/claims/2024-05-10%2014:22:07-eeebbcd28205c235efff59417638a583.pdf
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The Resolution applicant comes under the below-mentioned list of Section 29A shall be ineligible to submit resolution plan https://ibbi.gov.in/uploads/legalframework/2022-04-28-181717-r28jw-af0143991dbbd963f47def187e86517f.pdf
10.	Last date for receipt of expression of interest	21.08.2024
11.	Date of issue of provisional list of prospective resolution applicants	31.08.2024
12.	Last date for submission of objections to provisional list	05.09.2024
13.	Date of issue of final list of prospective resolution applicants	15.09.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20.09.2024
15.	Last date for submission of resolution plans	20.10.2024
16.	Process email ID to submit Expression of Interest	cirpbhatia@gmail.com

Dated : 06.08.2024
Place : New Delhi

201, Harsh Bhawan, 64-65, Nehru Place, New Delhi-110019
RP for Bhatia Hire Purchase (P) Ltd.



Anuj Maheshwari Sd/-
Anuj Maheshwari

IBBI/PA-001/IP-P00577/2017-18/11018
RP for Bhatia Hire Purchase (P) Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BHATIA HIRE PURCHASE PRIVATE LIMITED OPERATING IN NBFC INDUSTRY AT BHATINDA, PUNJAB
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
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Dated : 06.08.2024
Place : New Delhi

Sd/-
Anuj Maheshwari
IBBI/IPA-001/IP-P00577/2017-18/11018
201, Harsh Bhawan, 64-65, Nehru Place, New Delhi-110019
RP for Bhatia Hire Purchase (P) Ltd.

general public to submit their bids and the same does not constitute and will not be deemed to constitute an offer. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor & present condition of the property / assets and claims / dues affecting the property before

website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider & coordinate the entire process of auction through the e-auction platform.

Internet connectivity shall have to be ensured by bidder himself. Secured Creditor / service provider shall not be responsible for any system crash, power failure etc.

Bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, New Delhi 1100023297. Email: ramprasad@auctiontiger.net.**

Bidders must register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password upon receiving it from the service provider.

EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidder on or before **21-August-2024**.

EMD to be submitted on <https://sarfaesi.auctiontiger.net> along with the Demand Draft remittance towards EMD in favour of **Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110002** and to be super scribed with "Bid for participating in E-Auction Sale- in the Loan Account No.

Secured Creditor shall examine the bids received by him and confirm the details of the qualified bidders (who have submitted EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited on the date and time mentioned in E-Auction Sale Notice.

Bidding / auction proceedings at the date and time mentioned in E-Auction Sale Notice. During the process of inter-se bidding, there will be unlimited extension of time by 10 Minutes each time if bid is made within 10 minutes from the last extension.

User id given to bidder will be deemed to have been made by him alone.

Bidders shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Capital Limited, **Rajinder Place, New Delhi 110 060** and the Service Provider for getting declared as successful bidder.

Successful bidder shall, within 24 Hour of the sale, being knocked down in his favour and balance 75% of bid amount shall be paid to Capri Global Capital Limited.

If bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount deposited by the bidder shall be refunded.

At the discretion of the service provider, it may grant further time in writing, for depositing the balance of the bid amount.

The successful bidder shall submit TDS certificate to the Authorised officer and the deposit the entire amount within 15 working days of the acceptance of the offer by the authorized officer, or within such other time as may be specified. If the deposit is not made, the bid amount will be forfeited.

The successful bidder shall pay the dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. The dues shall be paid to the property.

The successful bidder only upon deposit of entire purchase price / bid amount and furnishing the

and other incidental charges shall be borne by the auction purchaser.

The sale shall proceed without assigning any reason whatsoever. In case the E-Auction Sale scheduled is cancelled, the amount deposited by the bidder shall be refunded. The sale shall be displayed on the website of the service provider.

The bidder shall read and understand the terms and conditions of the E-Auction Sale and be bound by them.

Capri Global Capital Limited: Mr. Amit Verma Mo. No. 9013255520 and for further inquiry Ms. Anuj Maheshwari.

The bidders shall be responsible for the payment of the above said loan account pursuant to rule 8(6) AND 9(1) of Security Interest in the event of default of the borrower. The date / place.

The bidders should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor its service provider (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In case of any emergency, the bidder should make all the necessary arrangements / alternatives such as back-up power supply and be able to participate in the auction successfully.

Sd/- (Authorised Officer) Capri Global Capital Ltd.

Kotak Mahindra Bank Limited

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051
Branch Office: Kotak Mahindra Bank Ltd, 7th Floor, Plot No. 7, Sector-125, Noida, UP-201313.

Whereas, The undersigned Being The Authorized Officer Of Kotak Mahindra Bank Ltd., Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (S4 of 2002) And in Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder Not To Deal With The Properties And/Or Dealings With The Properties Will Be Subject To The Charge Of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention is Invited To Provisions Of Sub Section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Assets.

Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under, Date Of Possession is Given Herein Below:

Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Date Of Possession 2. Type Of Possession 3. Demand Notice Date 4. Amount Due In Rs.
Taj Ahmad Khan & Mukhtaroon Nisha Both At: 103 G N Road Civil Lines Near 1 Sultanpur City, Subharpur, Uttar Pradesh- 227801 & Raza Enterprises At: 194 Sultanpur City Parkingsang, Uttar Pradesh- 227801 & Loan Account Number: 4HBLSEP250695 & Loan Amount: Rs. 10,16,000/- (Rupees Ten Lakh Sixteen Thousand Only).	All that piece and parcel of the immovable property Khata No.194, measuring 15.77 sq. mtrs. Pakeesganj, Tehsil Sader, District Sultanpur, Uttar Pradesh-228001 Bounded as: East: Rasta 10 Feet, West: House of Gurfan, North: House of Mohd. Aleek, South: Rest Part/House.	1. 01.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 8,69,706.34/- (Rupees Eight Lakh Sixty Hundred Six and Paisea Thirty Four Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
The Brand Store At: Jagdishpur Sarkat Aspatal Ke Same Jagdishpur Amethi, Uttar Pradesh- 227803 & Shaharyar Warsi At: Granj Jagdishpur Amethi, Uttar Pradesh- 227803 & Loan Account Number: P207P8, 194542 & Loan Amount: Rs. 19,65,733/- (Rupees Nineteen Lakh Fifty Three Thousand Seven Hundred Seventy Three Only).	All that piece and parcel of the immovable property Khata No.178 Of Gata No.427, measuring 116.2 sq. mtr, situated at Village Jagdishpur, Tehsil, Pargana-Jagdishpur, Tehsil Musafirkhana, District-Amethi Bounded as: East: Remaining part of Seller Land & thereafter Nala, West: 10 ft. wide road, North: Area of Samudiyak Swasthya Kendra, South: Remaining part of Seller Land.	1. 01.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 17,09,468.84/- (Rupees Seventeen Lakh Nine Thousand Four Hundred Sixty Eight and Paisea Eighty Four Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
Shavana Kamal & Mohammad Bilal Sagheer Both At: 1786 Khan Colony Civil Lines Fatehganj, Khan Colony Civil Lines Fatehganj, Fatehganj, Kutchery Pradash, 209601 & Loan Account Number: P457P8,365559 & Loan Amount: Rs. 12,02,000/- (Rupees Twelve Lakh Twenty Thousand Only).	All That Piece And Parcel Of The Immovable Property House No.1786, Khan Colony, Civil Lines Fatehganj, Fatehganj, Kutchery Pradash, 209601 & Loan Account Number: P457P8,365559 & Loan Amount: Rs. 12,02,000/- (Rupees Twelve Lakh Twenty Thousand Only).	1. 02.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 12,02,000/- (Rupees Twelve Lakh Twenty Thousand Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.

Mr. Ram Tirth Varwal S/o Mr. Trilok Nath Varwal At: 1 Ward No.1 Purani Patti Civil Line Patti Pratapganj, Uttar Pradesh, 230135 & Loan Account Number: 4BBLSEJ393413 & Loan Amount: Rs. 14,39,000/- (Rupees Forteen Lakh Thirty Nine Thousand Only).	All that piece and parcel of the immovable property Khata No.1030 Min Juma, Gram-Patkhas, Post-Patti Paraga, Tehsil, Patti, Dist. Pratapganj, Uttar Pradesh-230135 & Loan Account Number: 4BBLSEJ393413 & Loan Amount: Rs. 14,39,000/- (Rupees Forteen Lakh Thirty Nine Thousand Only).	1. 01.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 17,05,447.08/- (Rupees Seventeen Lakh Five Hundred Forty Seven and Paisea Eight Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
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Ravi Soni & Vinod Kumar Soni Both At: Shukul Bajar, Mayawia Rahmat Garh, Amethi, Sultanpur, Uttar Pradesh, 227811 & Jai Enterprises Mayawia Rahmatgarh, Khan Colony Civil Lines Fatehganj, Fatehganj, Kutchery Pradash, 227811 & Loan Account Number: 4BBLSFT638162 & Loan Amount: Rs. 10,19,198/- (Rupees Ten Lakh Nineteen Thousand One Hundred Ninety Eight Only).	All that piece and parcel of the immovable property Khata No.1030 Min Juma, Gram-Patkhas, Post-Patti Paraga, Tehsil, Patti, Dist. Pratapganj, Uttar Pradesh-230135 & Loan Account Number: 4BBLSFT638162 & Loan Amount: Rs. 10,19,198/- (Rupees Ten Lakh Nineteen Thousand One Hundred Ninety Eight Only).	1. 01.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 10,19,198.41/- (Rupees Ten Lakh Nineteen Thousand One Hundred Ninety Eight and Paisea Four Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
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Rakesh Kumar & Rupa Gupta Both At: Dhesaraa Gupitanganj Dhesaraa Gupitanganj, Sultanpur, Uttar Pradesh, 227811 & Rakesh Electrical Electronics At: Faizabad Road Gupitanganj, Sultanpur, Uttar Pradesh, 228001 & Loan Account Number: 4HBLSFB139038 & Loan Amount: Rs. 7,73,700/- (Rupees Seven Lakh Seventy Three Thousand Seven Hundred Only).	All that piece and parcel of the immovable property Khata No.1030 Min Juma, Gram-Patkhas, Post-Patti Paraga, Tehsil, Patti, Dist. Pratapganj, Uttar Pradesh-230135 & Loan Account Number: 4HBLSFB139038 & Loan Amount: Rs. 7,73,700/- (Rupees Seven Lakh Seventy Three Thousand Seven Hundred Only).	1. 01.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 7,73,700.41/- (Rupees Seven Lakh Seventy Three Thousand Seven Hundred and Paisea Four Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
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Krishna Mobile Center & Smt. Gudi Devi W/o Mr. Ramsevak & Smt. Yashveer Yadav S/o Mr. Ramsevak & Ramsevak Ali At: House No. 206, Subhash Nagar South Sidhpura Kaskganj, Ewash, Uttar Pradesh, 207246 & Loan Account Number: P85PPL2345606 & Loan Amount: Rs. 8,67,000/- (Rupees Eight Lakh Sixty Seven Thousand Only).	All that piece and parcel of the immovable property premise No. 206, situated at Subhash Nagar (South), Sidhpura, Tehsil Patiladi, District Kaskhram Nagar (New Kaskganj) & Loan Account Number: P85PPL2345606 & Loan Amount: Rs. 8,67,000/- (Rupees Eight Lakh Sixty Seven Thousand Only).	1. 02.08.2024 2. Symbolic Possession 3. 29.12.2023 4. Rs. 12,935.42/- (Rupees Twelve Thousand Nine Hundred Thirty Five And Forty Two Paisea Only) due and payable as of 30.07.2024 with applicable interest from 31.07.2024 until payment in full.
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M/S Manoj General Store Through Its Proprietor Mr. Manoj Kumar At: Kashipur Road, Budaanpur Ailgunj, Moradabad, Uttar Pradesh-244402 & Manoj Kumar S/O Mr. Jai Singh At: House No. 222, Post: Devipura Shyampr Hadipur, Ahamath, Moradabad, Uttar Pradesh-244402 & Loan Account Number: U62BLSF705938 & Loan Amount: Rs. 10,22,600/- (Rupees Ten Lakh Twenty Nine Thousand Six Hundred Only).	All that piece and parcel of land measuring in House No. 222, Total Area 82.13 Sq. Mtr. Land situated at Shyampr Hadipur, Moradabad, Uttar Pradesh-244402 & Loan Account Number: U62BLSF705938 & Loan Amount: Rs. 10,22,600/- (Rupees Ten Lakh Twenty Nine Thousand Six Hundred Only).	1. 31.07.2024 2. Symbolic Possession 3. 09.01.2024 4. Rs. 14,10,506.10/- (Rupees Fourteen Lakh Ten Thousand Five Hundred Six And Ten Paisea Only) due and payable as of 30.07.2024 with applicable interest from 31.07.2024 until payment in full.
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M/S Jai Sri Ram General Store Through Its Proprietor Mr. Rakesh Singh At: Station Road Bilpur Fatehganj, East, Bareilly, Uttar Pradesh-243506 & Meera Meera W/O Mr. Rakesh Singh At: Bilpur Fatehganj, East, Bareilly, Uttar Pradesh-243506 & Loan Account Number: 4HBLSEJ705938 & Loan Amount: Rs. 8,19,588/- (Rupees Eight Lakh Nineteen Thousand Five Hundred Eighty Eight Only).	All That Piece And Parcel Of House No. 31 & 69, Plot Area 98.977 Sq. Mtr. Village Bilpur, Fatehganj, East, Tehsil Faridpur, District Bareilly- 243506 & Loan Account Number: 4HBLSEJ705938 & Loan Amount: Rs. 8,19,588/- (Rupees Eight Lakh Nineteen Thousand Five Hundred Eighty Eight Only).	1. 31.07.2024 2. Symbolic Possession 3. 09.01.2024 4. Rs. 11,03,689.41/- (Rupees Eleven Lakh Twenty Nine Thousand Five Hundred Eighty Nine and Paisea Forty One Only) due and payable as of 08.07.2024 with applicable interest from 09.07.2024 until payment in full.
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Raja Chappal Store & Ahsan Ali & Jahoor Ali At: 64 Harday Ganj Harday Harday Gram Harday, Uttar Pradesh, 241101 & Loan Account Number: 4HBLSEB163910 & Loan Amount: Rs. 14,39,040/- (Rupees Forteen Lakh Thirty Nine Thousand Forty Only).	All That Piece And Parcel Of House No. 64, Harday Ganj Harday Harday Gram Harday, Uttar Pradesh, 241101 & Loan Account Number: 4HBLSEB163910 & Loan Amount: Rs. 14,39,040/- (Rupees Forteen Lakh Thirty Nine Thousand Forty Only).	1. 31.07.2024 2. Symbolic Possession 3. 09.01.2024 4. Rs. 14,39,040.41/- (Rupees Fourteen Lakh Thirty Nine Thousand Forty and Paisea Four Only) due and payable as of 30.07.2024 with applicable interest from 31.07.2024 until payment in full.
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For any query please Contact Mr. Shalinder Singh (+919811638929) & Mr. Arvindkumar Tiwary (+919810698044)
Date: 06.08.2024 Place: Uttar Pradesh
For Kotak Mahindra Bank Ltd.,
Authorized Officer

INVITATION FOR EXPRESSION OF INTEREST FOR BHATHIA HIRE PURCHASE PRIVATE LIMITED OPERATING IN INFV INDUSTRY AT BHATHINDA, PUNJAB

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LPO No.	BHATHIA HIRE PURCHASE PRIVATE LIMITED PAN : AACCB23963 CIN : U65921PB1987PTC007706
2. Address of the registered office	V-378, Gampat Enclave Bathinda, Bathinda, Punjab, India, 151001
3. URL of website	NIL
4. Details of place where majority of fixed assets are located	NIL
5. Installed capacity of main products/ services	NIL
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
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Sd/- Anuj Maheshwari
IBBI/PA-01/PI-P00577/2017-18/1194
Date: 06.08.2024
Place: New Delhi
201, Harish Bhawan, 64-65, Nehru Place, New Delhi-110019
RP for Bhathia Hire Purchase (P) Ltd.

Bank of Baroda

Ram Lal Chowk, Panipat Branch

POSSESSION NOTICE (for Immovable property/ies)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002).

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19.04.2024, calling upon the borrower M/s Mahadev Hatcheries and Breeding Farm (Partnership Firm) and its Partner namely Mr. Prince Kumar S/o Mr. Surinder Kumar & Mr. Kapoor Singh S/o Mr. Om Parkash to repay the amount mentioned in the notice being Rs. 76,46,976.75/- (Rupees Seventy Six Lakh Forty Six thousand Nine hundred seventy Six and Seventy Five Paisea only) as on 08.04.2024 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on this 3rd of August of the year 2024.

The borrower/guarantor / Mortgages in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank Of Baroda for an amount of Rs. 76,46,976.75/- (Rupees Seventy Six Lakh Forty Six thousand Nine hundred seventy Six and Seventy Five Paisea only) and further interest thereon at the contractual rate plus costs, charges and expenses w.e.f.01.04.2024 till date of payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All that part and parcel of the Hatchery/Property having area 05Kanal -10 Marla, Comprising in Khewat No. 207/174min, 175min, Khatoon No 216, rect no. 26 Kila No 13/1/5 (0-17) 13/2/1 (0-19) 18/1 (3-14), situated within in revenue estate of Village Karsindhu, Tehsil Saffidon District Jind vide transfer deed Vaska No 1327 dt. 15-10-2002 of Sub Regstrar, Saffidon and property is owned by Smt Anju Wife of Sh. Surender Kumar Son of Sh Ram Mehar. The property is Bounded as under: North : 16.5 ft wide Rasta along with Panipat Road, South : 203.6ft Fish Farm of Jitender S/o Sh Ram Mehar, East : 148.6ft Agri Land of Krishan S/o Sh Inder, West : 16.5ft plot & Fish Farm of Rajesh S/o of Sotan,

Dated: 03.08.2024 Place: Panipat Authorized Officer, Bank of Baroda

JEENA SIKHO LIFECARE LIMITED

Registered Office: SCO 11, Kalidhar Enclave, Zirakpur, Mohali Punjab - 140604, India.
Tel. No.: 017-62513185, Website: <https://www.jeenasikho.com.in>, Email ID: cs@jeenasikho.com.in

NOTICE FOR 7th ANNUAL GENERAL MEETING OF MEMBERS

Notice is hereby given that 7th Annual General Meeting ("AGM") of the members of Jeena Sikho Lifecare Limited ("The Company") will be held on **Wednesday, August 28, 2024 at 12:00 Noon**, at Shuddhi Ayurveda Panchkarma Hospital, Pind Devnagar, Hadbasi No. 18, Tehsil, Derabassi Dist, Punjab - 140507 to transact following business as set out in the Notice of the Annual General Meeting ("AGM Notice") dated July 29, 2024:

- To receive, consider and adopt the Audited Standalone Financial Statements of the Company for the financial period ended on March 31, 2024 along with the reports of Directors and Auditors thereon.
- To declare final dividend of INR 4.18/- on equity shares of face value of INR 10/- each for the Financial Year ended March 31, 2024.
- To re-appoint Ms. Shreya Grover as a Director who retires by rotation & being eligible offers herself for re-appointment.
- To Fix remuneration of Mr. Manish Grover, Managing Director of the Company.
- To Fix remuneration of Mrs. Bhavna Grover, Whole-time Director of the Company.
- To Approve Related Party Transactions.
- Regularization of Additional Independent Director, Mr. Chandan Kumar Kaushal (DIN: 10515819) by appointing him as Independent Director of the Company.

Pursuant to Section 108 and other applicable provisions of the Companies Act, 2013 ("the Act"), read with the Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 the Company is pleased to provide the Members Facility to exercise their right to vote at the 7th Annual General Meeting (AGM) by electronic means from a place other than the venue of AGM ("Remote e-voting") with respect to the business as described aforesaid and duly mentioned in the notice of AGM.

Members are hereby informed that the Company has completed sending the AGM Notice along with the details and process for voting and other relevant details, on **August 03, 2024**, to the shareholders as on the cut-off date i.e., **Friday, 28th July, 2024** for the purpose of determining the eligibility of the shareholders, for the purpose of dispatch of the AGM Notice. The Members, whose names appear in the registrar of Members/list of Beneficial Owners as on **Tuesday, August 20, 2024** are entitled to vote on the resolutions set forth in the Notice of AGM. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Voting Cut-Off Date only shall be entitled to avail the facility of remote e-voting as well as voting in the AGM. The remote e-voting period will commence at 9:00 A.M. on **Sunday, August 25, 2024** and will end at 5:00 P.M. on **Tuesday, August 27, 2024**. The remote e-voting shall not be allowed beyond the said date and time. Any responses received after this date shall be treated as if the same has not been received. The members desiring to vote through electronic mode may refer to the detailed procedure on e-voting given in this AGM Notice and email intimating the dispatch of AGM Notice. A member may participate in the AGM even after exercising his right to vote through Remote e-voting but shall not be allowed to vote again in the Meeting. Members who have not casted their votes through Remote e-voting may cast their vote at the AGM through Ballot paper, as prescribed under the act.

The Company has appointed **Rawal & Co., (Company Secretaries)**, to act as the Scrutinizer, to conduct the scrutiny of the votes cast. The result of the voting for the AGM shall be declared by the Chairman failing whom by the Company Secretary within the time limit prescribed under the Act. The result shall be disseminated through the stock exchange-NSE and shall also be hosted on the website of the Company apart from display at the registered office.

AGM Notice is also available on website of the Company: <https://jeenasikho.com>, Shareholders, who do not receive the AGM Notice may obtain the same by sending their request to the Company at cs@jeenasikho.com or our RTA at info@skylinetia.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Shrutti Shetty at Shrutti@nsdl.com.

For and on behalf of Board of Directors
JEENA SIKHO LIFECARE LIMITED
Manish Grover
Managing Director
DIN: 07557886

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PUBLIC NOTICE FOR CHANGE OF BRANCH ADDRESS

This is to bring to the General Public and Customers of **AU Small Finance Bank Limited (Fincare Unit)**, that the address of following branch will be changed. All accounts/transactions currently maintained at the branch will remain the same. The details of the old vis-à-vis new address of the location along with effective date of change is enclosed with notice as Annexure-A. Customers are requested to contact the Branch Manager/visit the new location for their transactions.

For more information, please visit us or contact Branch Manager of following branch. The contact number of Branch Manager is provided in the Annexure-A attached with this notice. **AU Small Finance Bank Limited (Fincare Unit)**.

"Annexure-A"						
No.	Branch	State	Effective Date of Change of Address	Old Address	New Address	Contact No.
1.	VIKAS NAGAR - 10751	UTTAR- PRADESH	07-09-2024	1ST FLOOR, 2/3, SECTOR-2, NEAR SHIV STATUE,VIKAS NAGAR MAIN ROAD, LUCKNOW, UP, PIN - 226016	AU SMALL FINANCE BANK, GROUND FLOOR, 122/031, FOUR SITH ROAD, LALBAGH, LUCKNOW, UTTAR PRADESH, PINCODE- 226001	955659285

ਵਿਸ਼ਵ ਸ਼ਾਂਤੀ ਲਈ ਜਨ-ਅੰਦੋਲ

ਉੱਘੇ ਅਮਨ ਘੁਲਾਟੀਏ ਭਰਤ ਪ੍ਰਕਾਸ਼ ਦੀ ਯਾਦ 'ਚ ਸਮਾਗਮ

ਲੁਧਿਆਣਾ (ਐੱਮ. ਐੱਸ. ਭਾਟੀਆ)-ਖੰਨਾ ਸ਼ਹਿਰ ਵਿਖੇ ਆਲ ਇੰਡੀਆ ਪੀਸ ਐਂਡ ਸਾਲੀਡੈਰਿਟੀ ਆਰਗੇਨਾਈਜ਼ੇਸ਼ਨ (ਐਪਸੋ) ਤੇ ਸੁਪਨਸਾਜ਼ ਵੱਲੋਂ ਸਾਂਝੇ ਤੌਰ 'ਤੇ 'ਯੁੱਧ ਖੇਤਰਾਂ ਵਿੱਚ ਮਨੁੱਖੀ ਸੰਕਟ ਤੇ ਅੱਗੇ ਦਾ ਰਸਤਾ' ਵਿਸ਼ੇ 'ਤੇ ਵਿਚਾਰ ਗੋਸ਼ਟੀ ਕੀਤੀ ਗਈ। ਇਸ ਗੋਸ਼ਟੀ ਦਾ ਆਯੋਜਨ ਉੱਘੇ ਅਮਨ ਘੁਲਾਟੀਏ ਕਾਮਰੇਡ ਭਰਤ ਪ੍ਰਕਾਸ਼, ਜਿਨ੍ਹਾਂ ਨੇ ਜੀਵਨ ਦਾ ਲੰਮਾ ਸਮਾਂ ਸਮਾਜ ਸੇਵਾ ਤੇ ਵਿਸ਼ਵ ਸ਼ਾਂਤੀ ਲਈ ਲਗਾਇਆ, ਦੀ ਯਾਦ ਵਿੱਚ ਕੀਤਾ ਗਿਆ। ਵੱਖ ਵੱਖ ਬੁਲਾਰਿਆਂ ਨੇ ਇਸ ਮੌਕੇ ਸੰਬੰਧਨ ਕਰਦੇ ਹੋਏ ਦੁਨੀਆ ਵਿੱਚ ਚੱਲ ਰਹੀਆਂ ਜੰਗਾਂ ਦੇ ਕਾਰਨ ਜਾਨ ਮਾਲ ਦੇ ਨੁਕਸਾਨ ਤੇ ਭੁੱਖਮਰੀ ਦੇ ਫੈਲਣ 'ਤੇ ਚਿੰਤਾ ਪ੍ਰਗਟ ਕੀਤੀ। ਸਮਾਗਮ ਦੇ ਪ੍ਰਮੁੱਖ ਬੁਲਾਰੇ ਇੰਡੀਅਨ ਡਾਕਟਰ ਫਾਰ ਪੀਸ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ (ਆਈਡੀਪੀਡੀ) ਦੇ ਪ੍ਰਧਾਨ ਡਾ. ਅਰੁਣ ਮਿੱਤਰਾ ਨੇ ਇਸ ਗੱਲ 'ਤੇ ਡੂੰਘੀ ਚਿੰਤਾ ਪ੍ਰਗਟ ਕੀਤੀ ਕਿ ਗਾਜਾ ਵਿੱਚ ਨਿੱਕੇ ਨਿੱਕੇ ਬੱਚਿਆਂ ਦਾ ਕਤਲੇਆਮ ਦੇਖ ਕੇ ਵੀ ਦੁਨੀਆ ਇਸ ਨੂੰ ਰੋਕਣ ਵਿੱਚ ਅਸਮਰਥ ਹੈ। ਇਜ਼ਰਾਇਲ ਵੱਲੋਂ ਹੁਣ ਜੰਗ ਕੇਵਲ ਗਾਜਾ ਦੇ ਉੱਪਰ ਨਹੀਂ ਰਹੀ, ਬਲਕਿ ਉਸ ਨੇ ਲਿਬਨਾਨ ਦੇ ਪੱਛਮੀ ਕਿਨਾਰੇ ਦੇ ਉੱਪਰ ਵੀ ਹਮਲਾ ਕਰ ਦਿੱਤਾ ਹੈ। ਈਰਾਨ ਵਿੱਚ ਮਿਸਾਈਲ ਨਾਲ ਹਮਾਸ ਦੇ ਆਗੂ ਹੈ ਨੀ ਆਈ ਦੇ ਕਤਲ ਨੇ ਸਥਿਤੀ ਨੂੰ ਹੋਰ ਗੰਭੀਰ ਬਣਾ ਦਿੱਤਾ ਹੈ। ਅਮਰੀਕਾ ਵੱਲੋਂ ਅਪਣਾਈ ਦੋਗਲੀ ਨੀਤੀ, ਜਿਸ ਵਿੱਚ ਇੱਕ ਪਾਸੇ ਤਾਂ ਉਹ ਇਜ਼ਰਾਇਲ ਨੂੰ ਜੰਗ ਰੋਕਣ ਦੀ ਗੱਲ ਕਰਦਾ

ਹੈ ਤੇ ਦੂਜੇ ਪਾਸੇ ਅਤੀ ਹਥਿਆਰ ਸਪਲਾਈ ਕਰ ਰਿਹਾ ਹੈ। ਇਥੇ ਨਾਟੋ ਅਮਰੀਕਾ ਦੀ ਸਿੱਧੀ ਅੰਦਾਜ਼ੀ ਹੈ ਤੇ ਉਹ ਜੋ ਸਮਾਪਤ ਨਹੀਂ ਹੋਣ ਚਾਹੁੰਦੇ ਤੇ ਆਪਣੇ ਹੀ ਵੇਚਣ ਵਿੱਚ ਲੱਗੇ ਹਨ। ਇਸ ਸਥਿਤੀ ਨੂੰ ਲਹਿਰ ਦੀ ਆਵਾਜ਼ ਨੂੰ ਸੋਸ਼ਲ ਬਿਕਰਜ਼ ਫੋਰ ਕਿਹਾ ਕਿ ਸਾਨੂੰ ਭਰਤ ਪ੍ਰਕਾਸ਼ ਦੀ ਯਾਦ ਵਿੱਚ ਸਾਡੇ ਗੁਰਨਾਮ ਕੰਵਰ ਨੇ ਭਰਤ ਇਰਾਦੇ ਤੇ ਅਮਨ ਲਾ ਕੀਤੀ। ਸਮਾਗਮ ਦੇ ਪ੍ਰਧਾਨ ਕਿਹਾ ਕਿ ਇਸ ਵੇਲੇ ਸਾਨੂੰ ਨਾਲ ਨਾਲ ਫੈਲ ਰਹੀ ਭੁੱਖ ਪਏਗਾ। ਯੁੱਧ ਕਿਸੇ ਵੀ ਸਕਦਾ। ਕਾਮਰੇਡ ਰਮੇਸ਼ ਦੀਆਂ ਦੈਨਿਕ ਮੰਗਾਂ ਉਪਰ ਦਿੱਤਾ। ਸਟੇਜ ਦਾ ਸੰਚਾਲ

ਫਾਰਮ ਜੀ

ਐੱਨ ਬੀ ਐੱਫ ਸੀ ਉਦਯੋਗ ਬੰਨਿਡਾ, ਪੰਜਾਬ 'ਚ ਕਾਰੋਬਾਰ ਕਰ ਰਹੀ ਭਾਟੀਆ ਹਾਇਰ ਪ੍ਰੋਚੇਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਵਾਸਤੇ ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦਾ ਸੱਦਾ ਭਾਰਤੀ ਦੀਵਾਲੀਆ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ ਦੇ ਨਿਯਮ 36ਏ ਦੇ ਸਬ-ਨਿਯਮ (1) ਤਹਿਤ

ਸੰਬੰਧਤ ਵੇਰਵੇ

1. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਪੈਨ ਅਤੇ ਸੀ ਆਈ ਐੱਨ/ਐੱਲ ਐੱਲ ਪੀ ਨੰ. ਦੇ ਨਾਲ ਨਾਂ	ਭਾਟੀਆ ਹਾਇਰ ਪ੍ਰੋਚੇਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਪੈਨ : ਏ ਏ ਸੀ ਸੀ ਬੀ 2236 ਕਿਊ ਸੀ ਆਈ ਐੱਨ : ਯੂ 65921 ਪੀ ਬੀ 1987 ਪੀ ਟੀ ਸੀ 007706
2. ਰਜਿਸਟਰਡ ਦਫਤਰ ਦਾ ਪਤਾ :	ਵੀ 378, ਗਟਪਤੀ ਇਨਕਲੇਵ, ਬੰਨਿਡਾ, ਪੰਜਾਬ, ਇੰਡੀਆ, 151001
3. ਵੇਕਸਾਈਟ ਦਾ ਯੂ ਆਰ ਐੱਲ	ਐੱਨ ਏ
4. ਸਕਾਨ ਜ਼ਿੰਕ ਫਿਕਸਡ ਐਸਟਸ ਦੀ ਬਹੁਗਿਣਤੀ ਹੈ, ਦਾ ਵੇਰਵਾ :	ਐੱਨ ਆਈ ਐੱਲ
5. ਯੁੱਧ ਉਤਪਾਦ/ਸੇਵਾਵਾਂ ਦੀ ਸਥਾਪਿਤ ਸਮਰੱਥਾ :	ਐੱਨ ਆਈ ਐੱਲ
6. ਬੰਨੇ ਵਿੱਚੋਂ ਵੇਚੇ ਜਾਂ ਵੇਚੇ ਯੁੱਧ ਉਤਪਾਦ/ਸੇਵਾਵਾਂ ਦੀ ਕੀਮਤ ਅਤੇ ਨਿਕਦਰ :	ਐੱਨ ਆਈ ਐੱਲ
7. ਮੁਲਕੀ/ਕੰਪਨੀ ਦੀ ਭਿਟਤੀ	ਐੱਨ ਆਈ ਐੱਲ
8. ਹੋਰ ਵੇਰਵੇ, ਦੋ ਸਾਲਾਂ ਦੇ ਆਖਰੀ ਉਪਲੱਬਧ ਵਿੱਤੀ ਵੇਰਵੇ (ਅਨੁਸੂਚੀਆਂ ਨਾਲ) ਨਾਲ, (ii) ਯੂ ਆਰ ਐੱਲ 'ਤੇ ਉਪਲੱਬਧ ਕਰਜ਼ਦਾਰਾਂ ਦੀਆਂ ਸੂਚੀਆਂ	(i) ਹੋਰ ਵੇਰਵੇ ਸਮੇਤ ਵਿੱਤੀ Cirphatia@gmail.com (ii) https://ibbi.gov.in/uploads/claims/2024-05-10% 2014 : 22: 07- eeebbcd28205c235efff59417638a583.pdf 'ਤੇ ਮੇਲ ਰਾਹੀਂ ਉਪਲੱਬਧ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ।
9. ਕੋਡ ਦੇ ਸੈਕਸ਼ਨ 25 (2) (ਐੱਚ) ਤਹਿਤ ਸਮਾਧਾਨ ਬਿਨੈਕਾਰਾਂ ਦੀ ਯੂ ਆਰ ਐੱਲ 'ਤੇ ਯੋਗਤਾ :	ਸਮਾਧਾਨ ਬਿਨੈਕਾਰ ਸੈਕਸ਼ਨ 29 ਏ ਦੀ ਹੇਠਾਂ ਦਰਸਾਈ ਸੂਚੀ ਅਧੀਨ ਪ੍ਰਸਤਾਵਤ ਯੋਜਨਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਅਯੋਗ ਹੋਣਗੇ। https://ibbi.gov.in/uploads/legalframework/2022-04-28-181717-r28jw-af0143991dbbd963f47def187e86517f.pdf
10. ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਪ੍ਰਾਪਤ ਕਰਨ ਦੀ ਅੰਤਮ ਮਿਤੀ :	21.08.2024
11. ਸੰਭਾਵੀ ਸਮਾਧਾਨ ਬਿਨੈਕਾਰ ਦੀ ਆਰਜ਼ੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ :	31.08.2024
12. ਆਰਜ਼ੀ ਸੂਚੀ 'ਤੇ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਮ ਮਿਤੀ :	05.09.2024
13. ਸੰਭਾਵੀ ਸਮਾਧਾਨ ਬਿਨੈਕਾਰਾਂ ਦੀ ਅੰਤਮ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ :	15.09.2024
14. ਮਿਮੇਂਡਮ, ਮੁਲਾਂਕਣ ਮੈਟਰਿਕਸ ਅਤੇ ਸੰਭਾਵੀ ਸਮਾਧਾਨ ਬਿਨੈਕਾਰਾਂ ਤੋਂ ਸਮਾਧਾਨ ਯੋਜਨਾਵਾਂ ਵਾਸਤੇ ਬੇਨਤੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ :	20.09.2024
15. ਸਮਾਧਾਨ ਯੋਜਨਾਵਾਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਮ ਮਿਤੀ :	20.10.2024
16. ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਈਮੇਲ ਕਰੋ	cirpbhatia@gmail.com

ਸਹੀ/- ਅਨੁਜ ਮਹੇਸ਼ਵਰੀ

ਆਈ ਬੀ ਐੱਫ/ਆਈ ਪੀ ਏ-001/ਆਈ ਪੀ-ਪੀ 00577/2017-18/11018201, ਹਰਬ ਭਵਨ, 64-65, ਨਹਿਰੂ ਪਲੇਸ, ਨਿਊ ਦਿੱਲੀ-110019
ਆਰ ਪੀ ਵਾਸਤੇ ਭਾਟੀਆ ਹਾਇਰ ਪ੍ਰੋਚੇਜ (ਪ੍ਰਾ.) ਲਿਮਟਿਡ।

ਮਿਤੀ : 06.08.2024

ਸਕਾਨ : ਨਵੀਂ ਦਿੱਲੀ